

**Central Administrative Tribunal
Principal Bench**

OA No.3404/2018

New Delhi this the 12th day of September, 2018

Hon'ble Ms Nita Chowdhury, Member (A)

Ms. Gloria Shehrawat, aged 61 years,
R/o C/o Mr. Ajay Wadhwa,
A-9, Ashok Enclave,
Near Peera Garhi Chowk,
New Delhi-110087

- Applicant

(By Advocate: Shri Dharmendra Tyagi)

Versus

1. Union of India
Through its Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi
2. Controller General of Defence Accounts,
Ulan Batar, Palam, Delhi Cantt.-110010
3. AAO (Pay) Group-IV, Delhi Cantt-10
4. CGDA,
Defence Accounts Department,
Controller of Defence Accounts (Funds)
Meerut Cantt.

- Respondents

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):

When this OA is taken up, it is noticed that before any recovery, the respondents have quite fairly given the notice to the applicant and asked him to reply to the same. However, the applicant has not availed of his remedy. Hence, without answering the notice issued to him and availing the alternate remedy, it is not open to the applicant to come directly to this Tribunal and challenge the same. Accordingly, OA is dismissed as not maintainable at this stage.

**(Nita Chowdhury)
Member (A)**

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